

(e) and (f) Partial closure of the units at times of slackness in demand is a common phenomenon and as such it cannot be said unproductive investment.

[*Translation*]

**Revival of Closed Textile Mills**

4593. SHRI MANJAY LAL:  
SHRI PHOOL CHAND  
VERMA:

Will the Minister of TEXTILES be pleased to state:

(a) the total number of closed textile mills during December, 1989.

(b) the number of sick textile mills for which efforts for reviving them were made by Government after the said period in 1990;

(c) the number of such mills out of them, where production has since been resumed in July, 1990; and

(d) the number of workers employed in these mills which have restarted production from this year?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) 124 cotton/Man-made Fibre textile mills were lying closed as on 31-12-1989, including two mills that closed during the month of December, '89.

(b) Reserve Bank of India had classified 226 cotton/Man-made Fibre Textile mills as sick as on 30-6-1988. Nodal Agency has, since January, '90, considered the cases of six textile mills that were lying closed as on 31-12-'89. Government have also set up a Board for Industrial and Financial Reconstruction to determine and enforce preventive, ameliorative and remedial measures in respect of sick industrial companies.

(c) and (d) Out of 124 mills lying closed as on 31-12-1989, 24 mills employing 14148 workers reopened during the period 1-1-1990 to 31-7-1990.

**Fake Ayurveda Colleges**

4594. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that many non-recognised ayurvedic colleges are being run and providing degrees of Bachelor of Indian Medicine and Surgery;

(b) if so the details of such colleges in Uttar Pradesh and Bihar; and

(c) the steps being taken by Government to ban such colleges?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) Yes, Sir.

(b) and (c) Advertisements on All India basis were made by the Central Council of Indian Medicine for awareness of general public so that they are not cheated by such claims. Information about Uttar Pradesh and Bihar is being collected from the State Governments and will be laid on the Table of the Sabha.

[*English*]

**Food Testing Laboratory**

4595. SHRI BHABANI SHANKAR HOTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Federation of Indian Chamber of Commerce and Industry and Central Institute of Food Technology of India have set up a food testing laboratory in Delhi, if so, details thereof;

(b) whether testing facilities will be available for common food items of mass consumption to check adulteration; and

(c) what is the capacity of the laboratory and when it started functioning?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (c) The Federation of Indian Chambers of Commerce and Industry (FICCI) and its specialised agency for food industries, the Confederation of Indian Food Trade and Industry (CIFTI) have established a food testing laboratory in Delhi. The laboratory has started functioning from July, 1990. The laboratory provides facilities to food processors and traders for analysis of their products.

**Collection of funds by Aparna Ashram for Yoga Research**

4596. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Aparna Ashram collected crores of rupees for Yoga Research as reported in the Illustrated Weekly dated 3 June, 1990.

(b) if so, what is the factual position in this regard;

(c) how much money was collected by the Management of the said Institution and the details of the expenditure incurred for importing machinery and equipment;

(d) how many equipments imported for this project have been used for commercial gain;

(e) whether Government had taken any action regarding misuse of the equipment/machinery for commercial gains;

(f) if not, the reasons for the same; and

(g) whether Government propose to investigate the matter thoroughly and take suitable action against the persons found guilty; if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (g) The information is being collected and will be laid on the Table of the Sabha.

**Production of sub-standard drugs**

4597. PROF. YADUNATH PANDEY:

SHRI SARJU PRASAD SARCY:

SHRI JANARDHANA POOJARY:

SHRI P. NARSA REDDY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether sub-standard drugs and medicines were detected during the financial year 1988-89 and 1989-90;

(b) if so, the names of the companies who have manufactured sub-standard drugs and medicines State-wise; and

(c) the action Government propose to take to implement the Drugs and Cosmetics Act?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) As per the information available with the Ministry, Statement showing the number of samples tested, found sub-standard during the year 1988-89 and 1989-90 is given below.

(b) The Ministry is not maintaining the records relating to the names of Companies who manufacture sub-standard drugs and medicines as these cases are very large.

(c) Government of India advises the State Drugs Controllers from time to time to implement the provisions of the Drugs and Cosmetics Act, 1940 and Rules made thereunder.